

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.1**  
**TA (IBC)- 39(PB)/2022**

**IN THE MATTER OF:**

De Souza Leisures Private Limited .... Petitioner/Applicant  
v.  
Mypreferred Transformation And Hospitality .... Respondent  
Private Limited

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 14.06.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Kritika, Adv. (Appearance not marked) for Mr.  
S.S. Rebello, Adv.  
For the Respondent : Mr. Harsh Prakash, Adv.

**ORDER**

1. Today, Ld. Counsel Ms. Kritika appeared on behalf of the main counsel Mr. S.S. Rebello for the Applicant.
2. Ld. Counsel Mr. Harsh Prakash appeared through VC on behalf of the Respondent.
3. In the last date of hearing i.e. 05.04.2024, it was recorded as follows:

*“Proxy Counsel Mr. Deepanshu Raj appeared on behalf of the Applicant.*

*Ld. Counsel Ms. Adrija Mishra appeared through VC on behalf of the Respondent.*

*It is stated by the Proxy Counsel that the main counsel Mr. S.S. Rebello is engaged before the Hon'ble Supreme Court and therefore is unable to appear today. We find that Ld. Counsel Mr. S.S. Rebello has been continuously absent from*

*the past many hearings and he is not making a proper representation. He is mostly represented by a proxy counsel.*

*Today also the same situation arises.*

*Since, the Ld. Counsel Mr. S.S. Rebello is not serious in prosecuting the matter for quite some time. In order to enable the proxy counsel to prepare the matter, we are inclined to adjourn the matter.*

*At request and with consent of the parties, list the matter for a physical hearing on 14.06.2024.”*

4. Today Ms. Kritika who has an authority letter seeks further adjournment on behalf of the main counsel Mr. S.S. Rebello stating that he is out of station due to some family issue, therefore, he is unable to appear in this matter. Considering the repeated request, further adjournment as sought for is granted.

5. At request, list the matter for a physical hearing **on 13.09.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

Vinod Arora – 14.06.2024